

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 119

IA(LB.C)/485 (CH)2024
COMP.APPL (IBC)/54(CH) 2019
IA(I.B.C)/2782(CH)2023
IA(I.B.C)/2887(CH)2023
IA(I.B.C)/2839(CH)2023
IA(I.B.C)/2444(CH)2023
IA(LB.C)/705(CH)2020
IA(I.B.C)/793(CH)2022
COMP.APPL (IBC)/ 1240(CH)2019
COMP.APPL (IBC)/ 1239(CH)2019
COMP.APPL (IBC)/601(CH)2019
IA(I.B.C)/480(CH)2020
IA(I.B.C)/27(CH) 2020
IA(I.B.C)/2446(CH)2023
IA(I.B.C)/488(CH)2024
IA(LB.C)/1126(CH)2024
In
C.P. (IB)/159(CH)2018
(Admitted)

IN THE MATTER OF:

Oriental Bank of Commerce

...Petitioner-Operational Creditor

Versus

Millennium Wires Pvt. Ltd.

...Respondent Corporate Debtor

Under Section: 9, 19(2), 60(5), 43(1) r/w 44(1),
45 (1), 48(2), 66(1) IBC 2016

Rule: 11 of NCLT 2016

Order delivered on 07.05.2024

Since the Hon'ble Member (Technical) is not available today, hence the matter is adjourned to 28.05.2024.

Sd/-

Court Officer